REFERENCE TO ALLEGED ALLI-ANCE BETWEEN RULING CON-GRESS AND SHIV SENA

SHRI BHUPESH GUPTA (West Bengal): We are all disturbed by the news which appeared in the newspapers today. I am reading from the The Patriot:

Emboldened by the Ruling Congress support and the unwritten alliance in the forthcoming byelection to the Lok Sabha from Central Bombay, the Shiv Sena has continued . . .

SHRI JAGDISH PRASAD MATHUR (Rajasthan): The C.P.I. has been left out?

SHRI BHUPESH GUPTA: Please sit down.

"....their attacks on non-Maharashtrian hotels."

On the 19th night, a number of Shiv Sena people, described here as hooligans, attacked a number hotels and indulged in stone-throwing and other activities in different parts of Bombay thereby creating tension between different communities and between various people and also threatening national integration.

We are particularly disturbed by what has appeared in the Maharashtra Times of 20th December. There is a story appearing on the front page under the caption that Bal Thackeray praises Shrimati Indira Gandhi! According to this report last week he was interviewed by the Current, and Bal Thackeray had said that Communists had captured some important positions in the Government. He was asked by Current whether he was trying to come to a common ground between him and the Congress Party. He replied: "I am trying to do so since 1967". Shri Adik who has been put up as a candidate was with Shiv Sena till 1967. I want the Home Minister to consider as to how this deception can be stopped. The leader of Shiv Sena Bal Thackeray has come to an understanding with the Congress. Bal Thackeray used to write

scurrilous articles against Shrimati Indira Gandhi in the journal he used to bring out. In the Hindustan Times it is stated that the Congress Party has supported the strike and bandh organised by Bal Thackeray ...

SHRI NIREN GHOSH (West Bengal): If he wrote scurrilous articles then, now things have changed.

SHRI BHUPESH GUPTA: My friend has some axe to grind and that is why he is getting up. I am not interested in it. We have been opposed to Shiv Sena activities. It is a matter of disgrace and shame that the Congress Party in Maharashtra and Bombay City has come to an understanding with them and that has given direct encouragement to Shiv Sena to carry on its campaign. We all know how Jawaharlal Nehru felt about Thackeray and Shrimati Indira Gandhi felt about him and most scandalous things have been written by him about them. Now he has begun to praise Shrimati Indira Gandhi for having come to an understanding with him for Bombay election. On the one hand you call for national integration. On the other hand you come to a political alliance with a Party which lives on regional passion, which lives on communal passion and which is responsible for Jalgaon and other riots. How many times Shiv Sena has been found organising riots in Bombay. This time unlike in the past, with the support of the Ruling Congress, they can win one seat...

SHRI CHANDRA SHEKHAR (Uttar Pradesh): Congress Party has no understanding with Shiv Sena. It has never come to an understanding with them. Individuals may have. I am speaking on behalf of the Congress Party. We equally renounce the activities of Shiv Sena. Congress Party has nothing to do with Shiv Sena. Whoever is doing it is doing it in his individual capacity.

SHRI NIREN GHOSH: Nobody has said that Shri Chandra Shekhar has done it. But his Party there is fanning communal passions there.

to be true. Privately they are ashamed

of it in the Lobb r. Sir, they are ashamed of it in the Lobby, but ... (Interrup-

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tions) ...

MR. CHAIRMAN: All right.

SHRI BHUPESH GUPTA: What else is this? Sir, here is the "Maharashtra Times". Let them take it and bring it to the notice of the Prime Minister. All along they have been seeking the support of the Shiv Sena and now a common ground has been created between the Shiv Sena and the Congress and the Bombay elections are also there now. Deny it if you can. Ask the Prime Minister to deny it.

MR. CHAIRMAN: All right. Please sit down.

SHRI BHUPESH GUPTA: Sir, I am very much grateful to you because you are very patient in these matters and I know you have at heart the well-being of the people and the national integration as nobody else has. Therefore, Sir, I am saying all these things. You forget the political part of it. Today, Sir, we have all agreed and all of them also agreed that these problems should be tackled peacefully, the border problem and the Belgaum problem, and there should be a peaceful settlement and peaceful solution of these problems. But here the Shiv Sena is being encouraged and emboldened by the ruling party in Bombay

which is creating tension there instead of sitting together so that the matter can be settled through peaceful negotiations. Mr. Chandra Shekhar has made a statement here now. All right. But if the Congress Party is going to deliver the city of Bombay to the Shiv Sena people, let them come and face the music here by making an open statement. Sir, an election strategy is being developed there by aligning with the Shiv Sena and they have developed this strategy by supporting the Shiv Sena and by getting support from them and this has happened. Sir, you have seen ... (Interruptions) ...

MR. CHAIRMAN: All right. Please sit down.

SHRI BHUPESH GUPTA: I am making the last point. Sir. Many times the Ministers have said that they are against the bandh. But now they are supporting the bandh, called for by the Shiv Sena, directly and openly.

SHRI M. SRINIVASA REDDY (Andhra Pradesh): Sir, on a point of order. After all, Sir, it is only a paper report and he cannot take advantage of it.

MR. CHAIRMAN: There is no point of order in this. Please sit down. I am going to call the next item, the Appropriation Bill. Yes, Shrimati Sushila Rohatgi.

SHRI N. G. GORAY (Maharashtra): Sir, he has been allowed to say something about Bombay which is the capital of my State. Therefore, should we also not be allowed to say something?

MR. CHAIRMAN: You want to say something? All right. I do not want it to be converted into a debate. Please take a minute or two only.

SHRI N. G. GORAY: All right, Sir. I think, Sir, Mr. Bhupesh Gupta is locking the stable door after the horse is stolen. There is the alliance about which he mentioned. The alliance or understanding is already there; it has taken place already. Sir, Mr. Adik has been proposed as a candidate and he is acceptable to the Congress and also

[Shri N. G. Goray]

to the Shiv Sena people because he and the Shiv Sena have a long understanding between them.

MR. CHAIRMAN: All right.

SHRI N. G. GORAY: But, Sir, so far as the Communist Party is concerned, I am really surprised that when the Congress has some understanding with them, with the C.P.I., they have no objection and when the Congress has some understanding with the League in Kerala, they have no objection. But they are only objecting to the Congress having an alliance with the Shiv Sena and, therefore, Sir, I am also saying that it is not for the Communist Party to complain against this. The Congress is going its own way and if these people want to align with the Congress still it is for them to decide and it is not for these people to object to their having alliance with others.

SHRI PITAMBER DAS (Uttar Pradesh): Sir, ... (Interruptions) ...

SHRI BHUPESH GUPTA: Sir, is it fair? Sir, they should, first of all, make a statement as to whether they stand for national integration or for the Shiv Sena ... (Interruptions) ...

SHRI NIREN GHOSH: They are aligning with communal forces.

SHRI BHUPESH GUPTA: Sir, it is not merely a question of having any alliance. Why should he bring in the Communist Party here? It is a question of having alliance with communal forces. Sir, our objection is this ... (Interruptions) ...

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Sir, we have nothing to do with Shiv Sena at the national level ...

(Interruptions)

SHRI NIREN GHOSH: Now, Sir, they have come to an understanding with Mr. Kamaraj also whom we call a rightist.

SHRI BHUPESH GUPTA: Sir, the question is that we want to bring it to the notice of this House that a greatly communal and fascist organisation the Shiv Sena in Bombay, is being supported by the Congress ... (Interruptions) ... One should not support such an alliance. That is all.

MR. CHAIRMAN: All right. Please sit down.

SHRI OM MEHTA: Sir, at the national level we have nothing to do with Shiv Sena.

भी पीताम्बर दासः श्रीमन्,

चमन में खेलती है वह गुलों से और गूचों से। मगर बादे सबा की पाकदामानी नहीं जाती।

SHRI BHUPESH GUPTA: Sir, what is the meaning of this?

MR. CHAIRMAN: You should have got the translation ...

(Interruptions)

SHRI NAWAL KISHORE (Uttar Pradesh): Before the Minister moves the Bill, I would make only one submission regarding this. I want that the two Appropriation Bills may be taken together.

SHRI OM MEHTA: Very good ...

SHRI NAWAL KISHORE: So that it would be easy for the speaker to concentrate on both of them.

MR. CHAIRMAN: Do the hon. Members agree?... (Interruptions)

SHRI BHUPESH GUPTA. That is not done. But you can do it...

SHRI A. P. JAIN (Uttar Pradesh): Don't do that ...

SOME HON. MEMBERS: They can be moved separately ...

MR. CHAIRMAN: I shall have them moved together, but the voting will be separately ...

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SOME HON. MAMBERS: Yes, yes...
(Interruptions)

SHRI BHUPESH GUPTA: Give plenty of time, There should be two speakers for every party...

SHRI OM MEHTA: How can it be?...

SHRI BHUPESH GUPTA: Then I will insist on the rule. It is a matter of cutting the speaker if they are taken together.

SHRI MAHAVIR TYAGI (Uttar Pradesh): On such an important issue, the Finance Minister ought to have been here.

SHRI BHUPESH GUPTA: If you do it that way... (Interruptions).

MR. CHAIRMAN: We are not shutting out any speaker...

SHRI PITAMBER DAS: Of all the people Mr. Bhi pesh Gupta complains about it?... (Interruptions).

MR. CHAIRMAN: I have never shut out any speaker. You can speak on both.

SHRI MAHAVIR TYAGI: Sir, this Bill involves crores of rupees. The Finance Minister is not here even to know about the reactions of hon. Members.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): The Finance Minister is probably in the other House with the Public Financial Institutions (Amendment) Bill.

MR. CHAIRMAN: Yes. You go on.

I. THE APPROPRIATION (NO. 4) BILL, 1973

II, THE APPROPRIATION (NO. 5) BILL, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): Sir, I beg to move:

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"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1972, in excess of the amounts granted for those services and for that year, as passed by the Lok Sabha, be taken into consideration."

This Bill arises out of the Demands for Excess Grants relating to the year 1971-72 voted by the Lok Sabha on 19th December, 1973, and the expenditure 'Charged' on the Consolidated Fund of India and incurred in excess of the sanctioned Appropriations for that year. The reasons which led to the excesses have been explained in the foot-notes below each Demand or Appropriation in the Statement of Demands for Excess Grants, which was circulated to the Hon. Members on 10th December, 1973.

As the House is aware, revealed appropriations are after the Appropriation Accounts are compiled by the Comptroller and Auditor General or the Defence Accounts or Posts and Telegraphs Accounts or the Railway Accounts authorities, as the case may be. These excesses are, in the first instance, required to be scrutinised by the Public Accounts Committee under Rule 308(4) of the Rules of Procedure and Conduct of Business in Lok Sabha and it is only after the Committee have looked into the facts of each case and recommended their regularisation that the matter is brought before Parliament. The excesses for 1971-72 were scrutimised by the Public Accounts Committee in their sitting held on 1st September, 1973. The Committee have, in Para. 2.55 of their Ninety-sixth Report (Fifth Lok Sabha) presented to Parliament on 4th September, 1973, recommended the regularisation of these excesses.

The demands for which Parliament has been approached for regularisation relate to Civil, Defence Services and Posts and Telegraphs for